

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 435 OF 2023**

IN THE MATTER OF:

JASBIR SINGH

...APPLICANT

VERSUS

STATE OF U.P & OTHERS

...RESPONDENT

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FILED BY:



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DATE: 30.04.2025

PLACE: NEW DELHI

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PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 435 OF 2023**

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**WRITTEN SUBMISSIONS ON BEHALF OF
RESPONDENT NO.7 (S.J.P GLOBAL LIMITED)**

PRELIMINARY SUBMISSIONS

1. That the answering Respondent is the Project Proponent/ owner of the residential project bearing Khasra No. 844-848, 850, 851, 967 and 871 Mauja- Sunrakh Bangar, Mathura. The project under consideration is a group housing society consisting of one and two storied villas.
2. The answering Respondent has abided by all applicable rules, by laws and regulations. That the answering Respondent started the development and construction of the said villas subsequent to the grant of Consent to Establish (NOC) by the Uttar Pradesh Pollution Control Board (UPPCB) vide letter dated 15.12.2012 and after approval of drawing map by Mathura-Vrindavan Development Authority, Mathura.
3. The answering Respondent at the outset submits that the sewerage from the project in question is being discharged lawfully through the existing and functional sewer line maintained and operated by the Development Authority.

The answering Respondent submits that it had obtained all necessary permissions and approvals prior to establishing the aforesaid connection, and in this regard paid a huge fees to the tune of Rs ₹82,66,668/- to the Development Authority towards the same. It is submitted that all work has been carried out in accordance with the required standards as applicable, and no damage has been observed in the existing system.

4. The answering Respondent also submits that a proper rainwater harvesting system has been installed at the site in accordance with the sanctioned plan. As per the approved layout, a total of five rainwater harvesting tanks were proposed. In fact, as opposed to five rainwater harvesting tanks, the answering Respondent has constructed a total of 11 rainwater harvesting tanks. Each tank has a capacity of 37 square meters, ensuring effective collection and management of rainwater as per regulatory requirements.
5. At the further outset, it is also respectfully submitted that the project in question had been formally handed over to the Nagar Nigam, Mathura 01.11.2021, which was much before the date of filing of the present OA, which was filed on 03.06.2023. The Nagar Nigam, Mathura holds the responsibility for the collection and management of solid waste in accordance with its municipal functions and obligations and has been effectively executing the same.
6. Additionally, the answering Respondent has developed green belt along one side of the boundary wall as envisaged and has also provided for a designated green belt area within the project premises, in alignment with the planning norms.

7. Furthermore, it is important to underscore the total built-up area of the project in question is less than 20,000 square feet. As per the Environmental Impact Assessment (EIA) Notification dated 14.09.2006, the requirement for obtaining Environmental Clearance (EC) is applicable only to building and construction projects having a built-up area equal to or exceeding 20,000 square feet. Accordingly, the present project does not attract the provisions relating to mandatory EC under the said Notification.

ISSUES FOR DETERMINATION:

The Applicant has raised the following issues in its application for consideration of this Hon'ble Tribunal:

- A. *Whether the project meets the requirement for the installation of a Sewage Treatment Plant (STP)?*
- B. *Whether the rainwater harvesting system meet the approved specifications?*
- C. *Whether the solid waste disposal system is in compliance with applicable municipal regulations following the handover of the project to Nagar Nigam, Mathura?*
- D. *Whether the development of green belts along the boundary wall and within the project area meets the required standards?*
- E. *Whether Environmental Clearance is required for the project, given its built-up area is under 20,000 square feet as per the EIA Notification dated 14.09.2006?*

ISSUE WISE SUBMISSIONS OF THE ANSWERING RESPONDENT:

A. **ANSWERING RESPONDENT HAS COMPLIED WITH THE REQUIREMENT FOR SEWAGE TREATMENT PLANT (STP):**

- i. That on 04.02.2012, a letter was sent by the answering Respondent to Mathura Vrindavan Development Authority, thereby seeking permission for sewage disposal through STP being constructed in the Rukmani Vihar Scheme and subsequently being connected to the main sewer line of the Development Authority. The answering Respondent deposited an initial amount of Rs 21,13,680/- in the authority's fund under the head of the 'external development fee' for the connection of the aforesaid STP. (**Pg 166, Reply on behalf of R-7**). A true copy of the relevant extract of the Reply dated 29.12.2023 filed on behalf of R-7 is annexed herewith and marked as **Annexure A – 1[Page 12]**.
- ii. Thereafter, on 17.03.2012, the competent authority passed orders granting permission to the answering Respondent to connect the sewer line of the project in question to the existing infrastructure of the Rukmani Vihar Scheme. In light of the additional connection required to be made for to the answering Respondent's project, the Mathura Vrindavan Development Authority increased the diameter of its sewer pipes to 800–1100 mm as against the pipes of 600-800mm that were originally being laid down. (**Pg 203, Additional Reply by R-7 (SGP Global LTD)**). A true copy of the relevant extract of the Additional Reply by R-7 dated 09.03.2024 is annexed herewith and marked as **Annexure A-2[Page 13]**.

- iii. That the answering Respondent has paid a substantial sum of ₹82,66,668/- towards the establishment of the sewage connection with the Rukmani Vihar Scheme. (**Pg 170-171, Reply by R-7 (SGP Global LTD)**). A true copy of the relevant extract of the Reply of R-7 dated 29.12.2023 is annexed herewith and marked as **Annexure A-3[Pages 14 to 15]**.
- iv. As per the letter dated 29.01.2024 issued by the Mathura Vrindavan Development Authority to the Uttar Pradesh Pollution Control Board, Mathura Vrindavan Development Authority has confirmed that the sewer line of the answering Respondent's project was connected to the sewer network of the Rukmani Vihar Scheme at the relevant time, which in turn is linked to the Jal Nigam system within Rukmani Vihar. (**Pg 205, Additional Reply by R-7 (SGP Global LTD)**). A true copy of the relevant extract of the Additional Reply by R-7 dated 09.03.2024 is annexed herewith and marked as **Annexure A-4[Page 16]**.
- v. It is important to highlight that in terms of the Order dated 20.08.2024, Respondent 4/ Nagar Nigam was directed to inspect whether the STP is meeting the prescribed standards after treatment of sewage or not. In furtherance of the directions contained in the Order dated 20.08.2024, Respondent 4/ Nagar Nigam constituted a 5 members Joint Committee to inspect the said STP. That thereafter, Respondent 4/ Nagar Nigam filed a Supplementary Affidavit dated 15.09.2016 before this Hon'ble Tribunal with the following observations in para 4 of their affidavit:

- “iv. *The Capacity of trunk sewer line of 400mm diameter is 01 MLD. Even if all the buildings of the colony are constructed, the maximum sewer disposal of 562 residential buildings will be 0.3 MLD, which is less than the capacity of the existing trunk sewer line of 01 MLD. Thus, the trunk sewer line has the capacity to take the maximum sewer disposal of the colony.*
- v. *The 08 MLD STP built is operating at its full capacity. In which the sewer of the referenced colony is also being treated. The outlet parameters of the treated sewage are checked daily by Uttar Pradesh Jal Nigam (Urban) in its laboratory and along with this, every week sampling is also being done by the Uttar Pradesh Pollution control Board, Mathura. Further, the outlet parameters are being tested. Presently, the 08 MLD STP is operating at its full capacity and the outlet parameters of the treated sewage are also as per standard.”*

(Pg 266, Supplementary Affidavit dated 15.09.2024 filed by R4/ Nagar Nigam). A true copy of the relevant extract of the Supplementary Affidavit filed by R-4 dated 15.09.2024 is annexed herewith and marked as **Annexure A-5 [Page 17]**.

- vi. The above *ex facie* clarifies that the STP is functional and running and being regularly inspected. Furthermore, not only is the said STP capable of handling the present load discharged from the project of the answering Respondent, but

it is also equipped to handle any increase in load from the answering Respondent's project.

- vii.** Furthermore, as per the handover certificate issued by the Mathura Vrindavan Development Authority, it has been confirmed that the infrastructure-related services within the answering Respondent's project—including the sewerage system—have been duly developed and formally taken over by the Development Authority. **(Pg 173, Reply by R-7 (SGP Global LTD))**. A true copy of the relevant extract of the Reply of R-7 dated 29.12.2023 is annexed herewith and marked as **Annexure A-6 [Page 18]**.

Based on the above, it is evident that the answering Respondent has duly fulfilled the requirement of connecting a Sewage Treatment Plant (STP). Necessary permissions were obtained, requisite charges were paid, and the sewer line was connected to the Rukmani Vihar STP, which is further linked to the Jal Nigam system. The infrastructure has also been formally taken over by the Mathura Vrindavan Development Authority.

B. COMPLIANCE WITH APPROVED SPECIFICATIONS FOR RAINWATER HARVESTING SYSTEM:

- viii.** That as per the sanctioned layout plan, the answering Respondent's project includes a provision for five rainwater harvesting tanks. Furthermore, the Joint Committee Report affirms that the answering Respondent has duly complied with the prescribed specifications and has installed five rainwater harvesting tanks, each having a volume of 37 square meters. **(Point 6, Pg 8, Joint**

Committee report and Pg 166 of Reply by R-7). A true copy of the relevant extract of the Joint Committee Report is annexed herewith and marked as **Annexure A-7[Page 19].**

A true copy of the relevant extract of the Reply of R-7 dated 29.12.2023 is annexed herein above as Annexure A-1 at Page 12.

C. COMPLIANCE OF SOLID WASTE DISPOSAL SYSTEM:

- ix. That as per the handover certificate issued by the Mathura Vrindavan Development Authority, it has been confirmed that all infrastructure-related services within the answering Respondent's project— including the sewerage system, water supply, and drainage—have been duly completed and formally handed over to the Development Authority on 01.11.2021. **(Pg 173,178 Reply by R-7 (SGP Global LTD)).** A true copy of the relevant extract of the Reply of R-7 dated 29.12.2023 is annexed herewith and marked as **Annexure A-8[Pages 20 to 21].**

Furthermore, it is evident that the answering Respondent has complied with the prescribed specifications for solid waste disposal. As recorded in the report, a rickshaw has been deployed for door-to-door collection of solid waste, and the Nagar Nigam, Mathura has installed four solid waste collection bins within the project premises. It is further confirmed that solid waste is collected on a daily basis from the site and transported to the designated municipal solid waste disposal facility. **(Pt 5, Pg 8, Joint Committee report).**

In view of the above, the solid waste disposal system is in compliance with applicable regulations. The project has been handed over to the Development Authority, and regular waste collection and disposal arrangements are in place through Nagar Nigam, Mathura.

A true copy of the relevant extract of the Joint Committee Report is annexed herein above as Annexure A-7 at page no. 19.

D. COMPLIANCE WITH REQUIRED STANDARDS FOR GREEN BELT DEVELOPMENT:

- xi.** That it is evident from the Joint Committee Report that, in accordance with the sanctioned map, the answering Respondent has developed a green belt area along one side of the boundary wall, with additional smaller green belt areas located within the project premises. **(Pt 7, Pg 8, Joint Committee report)**. A true copy of the relevant extract of the Joint Committee Report is annexed herein above as Annexure A-7 at page no. 19.

E. REQUIREMENT OF ENVIRONMENTAL CLEARANCE:

- xii.** The project in question has a total built-up area of less than 20,000 square feet. According to the Environmental Impact Assessment (EIA) Notification dated 14.09.2006, the requirement for obtaining Environmental Clearance (EC) applies *only* to building and construction projects with a built-up area of 20,000 square feet or more. Since the built-up area of the present project falls below this threshold, it is not subject to the mandatory Environmental Clearance

requirements outlined in the aforementioned Notification. **(Pg 408, Additional Supplementary Reply on behalf of R-7).**

xiii. Furthermore, under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974, and Section 31 A of the Air (Prevention and Control of Pollution) Act, 1981, the Uttar Pradesh Pollution Control Board possesses only the authority to issue directions, and does not have the power to impose Environmental Compensation on the answering Respondent. The authority to levy any fine, including Environmental Compensation, rests solely with this Hon'ble Tribunal. Consequently, the order dated 24.01.2024, which imposes an Environmental Compensation of ₹1,11,06,250/- on the answering Respondent, is therefore rendered null and void.

8. Thus, it is evident from the above that the project meets all relevant regulatory requirements. The STP has been installed with all necessary permissions, and sewage disposal is being regularly inspected handled in accordance with regulations. The rainwater harvesting system, consisting of five tanks with a capacity of 37 sqm each, is in line with the approved plans. The solid waste disposal system follows the prescribed guidelines, with daily collection managed by Nagar Nigam, Mathura. Green belts have been developed along the boundary wall and within the project as per the required standards. Additionally, given that the built-up area of the project is under 20,000 square feet, no Environmental Clearance is needed as per the EIA Notification of 14.09.2006. Finally, the imposition of Environmental Compensation by the UP Pollution Control Board is outside its authority and should be considered invalid.

PRAYER

In light of the above, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to dismiss the Original Application (OA) as the answering Respondent has fully complied with all relevant legal and regulatory requirements and no allegation raised in the OA are made out. The project meets the necessary provisions for STP, rainwater harvesting, solid waste disposal, and green belt development, and no Environmental Clearance is required given the built-up area is under 20,000 square feet. Additionally, the imposition of Environmental Compensation by the UP Pollution Control Board is beyond its jurisdiction and should be set aside. The Respondent further prays for such other reliefs as deemed fit by this Hon'ble Tribunal in the interest of justice.

FILED BY:



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DATE: 30.04.2025

PLACE: NEW DELHI

सहायक अभियन्ता/अधिसूत्री (सीवर) मथुरा

कृपया दायी ओर संलग्न एस0जे0पी0 रियल स्टेट लिमिटेड के पत्र दिनांक 09.03.2012 का अवलोकन करने का कष्ट करें। पत्र पर उपाध्यक्ष महोदय के पारित आदेश दिनांक 17.03.2012 में मुख्य अभियन्ता/अधिसूत्री अभियन्ता से हुई वार्ता के कम में राधा फ्लोरेन्स कॉलौनी, वृन्दावन की सीवर लाइन को रूकमणी विहार आवासीय योजना की सीवर लाइन में एक बिन्दु पर संयोजन दिये जाने के आदेश प्रदान किये गये है। तत्कम में अवगत कराना है कि जिस स्थान पर यह संयोजन किया जाना है उस स्थान से एस0पी0एस0 तक पूर्व आंगणन में प्रस्तावित सीवर लाइन 600 एम0 डायमिटर से 800 एम0 डायमिटर के पाइप डाले जा रहे थे जो इस संयोजन के पश्चात 800 एम0 डायमिटर से लेकर 1100 एम0 डायमिटर के आर0सी0सी0 पाइप डालने पडेंगे। इस बदोतरी में कुछ अपनी योजना में गुप हाउसिंग भूखण्ड/भवन बढ जाने एवं एस0जे0पी0 के सीवर संयोजन के फलस्वरूप पाइप के डायमिटर में वृद्धि हो रही है। विल्डर के संयोजन से अतिरिक्त कार्य, विल्डर द्वारा राधा फ्लोरेन्स कॉलौनी के स्वीकृति पर जमा किये जाने वाले वाह्य विकास शुल्क रू0 72.09 लाख से कराया जाना प्रस्तावित होगा। उपरोक्त लाइन को दायी ओर संलग्न मानचित्र में ए, बी, सी एवं डी से दर्शात किया गया है। बिन्दु 'ए' पर राधा फ्लोरेन्स के सीवर का समायोजन होना प्रस्तावित है।

अतः उपरोक्तानुसार आदेशों के कम में विल्डर द्वारा जमा की जाने वाली धनराशि से एक बिन्दु पर सीवर लाइन में संयोजन करने तथा लाइन के डायमिटर बढ़ाकर कार्य कराने की अनुमति प्रदान करने का कष्ट करें।

[Signature]
9-4-12 JE

[Signature]
9/4/12
A.E.

CA

[Signature]
20/4/12
अधीन अभियन्ता
मथुरा

21.4.12
मुख्य अभियन्ता
मथुरा प्रा.
मथुरा

[Signature]
मथुरा

Sh. D. K. Gupta
EE
K. (SDS)
K. Comptroller
25.4.12
CA

संलग्न मानचित्र में सीवर लाइन का स्थान दिखाने के लिए Map में बिन्दु 'A' दिखाने का कार्य किया गया है। Map में दिखाने के लिए मानचित्र में बिन्दु 'A' दिखाने का कार्य किया गया है।

[Signature]
Ramu Prashant

मथुरा विकास प्राधिकरण, मथुरा

अन्तिम लेखा

योजना	EDC OF APPROVED COLONY- E95				
कोड	E95/136	नाम	SUDEEP AGRAWAL		
सम्पत्ति संख्या	MAP104/V	मूलधन	₹ 7170946		
भूमि मूल्य	₹ 7437571	सामान्य ब्याज	0%		
भवन मूल्य	₹ 0	किस्त धनराशि	₹ 1377778	आरंभ में विलम्ब ब्याज	18%
कुल मूल्य	₹ 8266668	किस्तों की सं०	6	टाइप	
INSTL. means INSTALLMENT AMOUNT	INTT. means INTEREST AMOUNT		(-) Minus Sign Denotes ADVANCE		

DATE	PAID	DEAD	OPENING INSTL.	OPENING PAYM INTT.	CURRENT INSTL.	DELAYS IN DAYS	CURRENT PENAL INTT.	AMOUNT INSTL.	AMOUNT OF PAYM LEFT YEARS	CURRENT PAYMENT
30/09/2011	0.00	DUE	-8330.00	0.00	1377778.00	0	0.00	1369448.00	0.00	0.0
31/03/2012	0.00	DUE	1369448.00	0.00	1377778.00	183	123587.99	2747226.00	0.00	123587.9
13/04/2012	250000.00		2747226.00	123587.99	0.00	13	17612.35	2638426.35	0.00	0.0
13/04/2012	250000.00		2638426.35	0.00	0.00	0	0.00	2388426.35	0.00	0.0
13/04/2012	250000.00		2388426.35	0.00	0.00	0	0.00	2138426.35	0.00	0.0
13/04/2012	250000.00		2138426.35	0.00	0.00	0	0.00	1888426.35	0.00	0.0
13/04/2012	250000.00		1888426.35	0.00	0.00	0	0.00	1638426.35	0.00	0.0
21/04/2012	250000.00		1638426.35	0.00	0.00	8	6463.93	1394890.28	0.00	0.0
21/04/2012	250000.00		1394890.28	0.00	0.00	0	0.00	1144890.28	0.00	0.0
21/04/2012	250000.00		1144890.28	0.00	0.00	0	0.00	894890.28	0.00	0.0
21/04/2012	250000.00		894890.28	0.00	0.00	0	0.00	644890.28	0.00	0.0
21/04/2012	250000.00		644890.28	0.00	0.00	0	0.00	394890.28	0.00	0.0
21/04/2012	255556.00		394890.28	0.00	0.00	0	0.00	139334.28	0.00	0.0
01/05/2012	126498.00		139334.28	0.00	0.00	10	687.13	13523.41	0.00	0.0
30/09/2012	0.00	DUE	13523.41	0.00	1377778.00	152	1013.70	1391301.41	0.00	1013.7
09/01/2013	500000.00		1391301.41	1013.70	0.00	101	69298.25	961613.36	0.00	0.0
15/01/2013	500000.00		961613.36	0.00	0.00	6	2845.32	464458.68	0.00	0.0
15/01/2013	589946.00		464458.68	0.00	0.00	0	0.00	-125487.32	0.00	0.0
31/03/2013	0.00	DUE	-125487.32	0.00	1377778.00	75	0.00	1252290.68	0.00	0.0
30/09/2013	0.00	DUE	1252290.68	0.00	1377778.00	183	113014.95	2630068.68	0.00	113014.9
31/03/2014	0.00	DUE	2630068.68	113014.95	1377778.00	182	236057.67	4007846.68	0.00	349072.6
12/03/2018	1250000.00		4007846.68	349072.62	0.00	1442	2850073.11	4007846.68	0.00	1949145.7
31/03/2018	720110.00		4007846.68	1949145.72	0.00	19	37552.97	4007846.68	0.00	1266588.7
05/08/2022	1000000.00		4007846.68	1266588.70	0.00	1588	3138638.07	4007846.68	0.00	3405226.7
06/08/2022	1000000.00		4007846.68	3405226.77	0.00	1	1976.47	4007846.68	0.00	2407203.2
09/08/2022	800000.00		4007846.68	2407203.24	0.00	3	5929.42	4007846.68	0.00	1613132.6
02/09/2022	1000000.00		4007846.68	1613132.66	0.00	24	47435.34	4007846.68	0.00	660567.9
08/09/2022	1000000.00		4007846.68	660567.99	0.00	6	11858.83	4007846.68	0.00	572426.8

03/10/2022	1000000.00		4007846.68	572426.83	0.00	25	49411.81	3629685.31	0.00	0.00
10/10/2022	725000.00		3629685.31	0.00	0.00	7	12529.87	2917215.18	0.00	0.00
29/03/2023	200000.00		2917215.18	0.00	0.00	170	244566.53	2917215.18	0.00	44566.5
31/03/2023	1300000.00		2917215.18	44566.53	0.00	2	2877.25	1664658.97	0.00	0.00
19/04/2023	1000000.00		1664658.97	0.00	0.00	19	15597.63	680256.60	0.00	0.00
21/04/2023	500000.00		680256.60	0.00	0.00	2	670.94	180927.54	0.00	0.00
09/06/2023	200000.00		180927.54	0.00	0.00	49	4372.00	-14700.46	0.00	0.00
31/08/2023	0.00		-14700.46	0.00	0.00	83	0.00	-14700.46	0.00	0.00
Total	15267110				8266608					

देय किस्त व विलम्ब व्याज	₹ -14700.46
शोध मूलधन	₹ 0
शुद्ध देय	₹ -14700.46
व्याज	₹ 0
कुल देय 31/08/2023	₹ -14700.46

Ramu Purohit

TC



कार्यालय : मथुरा-वृन्दावन विकास प्राधिकरण

राजकीय संग्रहालय, प्रथम तल हैम्पियर नगर, मथुरा।

पत्रांक: 2092/म0वृ0वि0प्रा0/2023-24

दिनांक: 29 जनवरी, 2024

प्रेषक,

सचिव

मथुरा-वृन्दावन विकास प्राधिकरण,
मथुरा।

सेवा में,

क्षेत्रीय अधिकारी (प्र0)

उ0प्र0 प्रदूषण नियन्त्रण बोर्ड

भवन सं: 65 ए, बल्देव पुरी महोली रोड
मथुरा।

विषय:- मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 सं: 435/2023 "जसवीर सिंह बनाम स्टेट ऑफ उत्तर प्रदेश" में पारित आदेश दिनांक 01.08.2023 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक आपके पत्र सं: 1311/0-100/2023 दिनांक 28.11.2023 के क्रम में अवगत कराना है कि मै0 एस0जे0पी0 रीयल स्टेट लि0 (प्रोजेक्ट श्री राधा फ्लोरेन्स), खसरा सं: 844 से 848, 850, 851, 867 से 871 मौजा-सुनरख बांगर, तहसील व जनपद-मथुरा द्वारा जनित घरेलू उत्प्रवाह (सीवर) के निस्तारण की व्यवस्था मथुरा-वृन्दावन विकास प्राधिकरण द्वारा उ0प्र0 जल निगम सीवेज एण्ड ड्रेनेज ईकाई मथुरा के माध्यम से वर्ष 2015-16 में रूकमणी विहार राधा/फ्लोरेन्स के चौराहे से गोलोक धाम/गोपाल गढ़ होते हुए छटीकरा मार्ग को मिलाने वाले मार्ग पर डाली गयी सीवर लाइन में तत्समय विकासकर्ता द्वारा संयोजन करते हुए की गयी है। उक्त सीवर लाइन रूकमणी विहार की मुख्य सीवर लाइन से होते हुए रूकमणी विहार में जल निगम द्वारा संचालित सीवेज पम्पिंग स्टेशन में मिलती है। रूकमणी विहार स्थित सीवेज पम्पिंग स्टेशन से वृन्दावन का सीवेज पम्पिंग होकर शोधन हेतु पागल बाबा मन्दिर के समीप माँट रोड स्थित सीवर ट्रीटमेन्ट प्लान्ट में भेजा जाता है।

भवदीय,


(राजेश कुमार)
सचिव



TC

- iv. *The Capacity of trunk sewer line of 400mm diameter is 01 MLD. Even if all the buildings of the colony are constructed, the maximum sewer disposal of 562 residential buildings will be 0.3 MLD, which is less than the capacity of the existing trunk sewer line of 01 MLD. Thus, the trunk sewer line has the capacity to take the maximum sewer disposal of the colony.*
- v. The 08 MLD STP built is operating at its full capacity. In which the sewer of the referenced colony is also being treated. The outlet parameters of the treated sewage are checked daily by Uttar Pradesh Jal Nigam (Urban) in its laboratory and along with this, every week sampling is also being done by the Uttar Pradesh Pollution Control Board, Mathura. Further, the outlet parameters are being tested. Presently, the 08 MLD STP is operating at its full capacity and the outlet parameters of the treated sewage are also as per the standard.

A copy of the reply of the joint committee is attached herein.

5. That it is humbly prayed before this Hon'ble Tribunal to take on record the present supplementary reply filed on behalf of Respondent No. 4.

Sanu Purohit

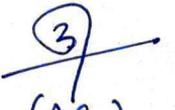
TC

हस्तान्तरण प्रपत्र

मथुरा-वृन्दावन विकास प्राधिकरण, मथुरा द्वारा स्वीकृत एवं निजी विकासकर्ताओं द्वारा विकसित 83 कॉलोनियों का संयुक्त स्थलीय निरीक्षण मथुरा-वृन्दावन विकास प्राधिकरण एवं नगर निगम मथुरा-वृन्दावन के अभियन्ताओं द्वारा किया गया, जिनकी सूची एवं स्थलीय विवरण प्रपत्र के साथ संलग्न है। इन कॉलोनियों की सड़क, सीवर, जलापूर्ति, मार्ग प्रकाश व्यवस्था, नाला एवं नाली, पार्क, ट्यूबवैल, ओवर हैड टैंक आदि समस्त अवस्थापना सम्बन्धी सेवाएँ को आज दिनांक 01.11.2021 को नगर निगम मथुरा-वृन्दावन द्वारा हस्तगत लिया गया।

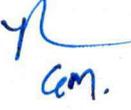




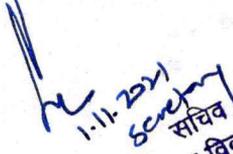
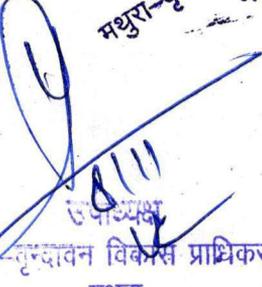



 (काशालेन्द्र चौधरी)
 अधिशासी अभियन्ता,
 म०वृ०वि०प्रा०, मथुरा

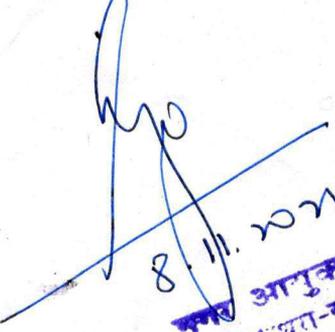
 सहायक अभियन्ता


 नरेश किशोर
 सहायक अभियन्ता (जल)
 नगर निगम मथुरा-वृन्दावन

 Com.


 (एस० पी० मिश्रा)
 अधिशासी अभियन्ता
 नगर निगम मथुरा-वृन्दावन


 1.11.2021
 Secy
 सचिव
 मथुरा-वृन्दावन विकास प्राधिकरण
 मथुरा प्रतिहस्ताक्षरित

 उपस्थित
 मथुरा-वृन्दावन विकास प्राधिकरण
 मथुरा


 TC


 8.11.2021
 नगर आयुक्त
 नगर निगम मथुरा-वृन्दावन
 मथुरा

A joint team inspection of site was carried out on dated 22.08.2023. the representative from the builder was Mr. Jitendra Kumar Shah-Site Engineer, Director of project Mr. Shekhar Agrawal present at the site during the visit .Complainer was informed to be present at site, but he could not present during visit .The details are as under:-

1. M/s S.J.P. Global Limited is situated at Khasra No.-844 to 848, 850, 851, 867 to 871, Mauja-Sunrakh Bangar, Tehsil & District-Mathura. It is operated by the name of whose Shri Sudeep Agrawal.
2. The Geo-Coordinates of the M/s S.J.P. Global Limited in Khasra No.-844 to 848, 850, 851, 867 to 871, Mauja-Sunrakh Bangar, Tehsil & District-Mathura are Latitude-27.562241& Longitude-77.656474
3. There is a residential colony developed by M/s S.J.P. Global Limited, which is approved by Mathura-Vrindavan Development Authority, Mathura. The residential colony was established in 2012. The approved map from concern authority is Annexed as annexure-1
4. As per the NOC point no-03 which is issued by UPPCB Mathura is annexed as annexure-2, the builder has to develop one STP for the treatment of the sewage generated in the project area but no sewage treatment plant has been established by the builder at the site. For the disposal of sewage ,the builder has send a request letter on dtd 09-3-2012 to Development authority Mathura is annexed as annexure-3 for connection of sewage drain to the authority's permission letter/agreement for connection of sewage of the project area to the city drainage system. However, the project area sewage drain was connected to the city sewage drain network which is connected to the SPS of Rukmini Vihar. During visit builder could not present any documents of sewerage tax paid to the concern authority/Agreement etc.
5. Builder has not developed any specific site for solid waste collection however, he has one rickshaw for door to door collection. Nagar Nigam Mathura has kept 04 solid waste collection bins inside the project area. As representative informed that Nagar Nigam daily collected solid waste from inside bins of project area for disposal at municipal solid waste site.
6. Builder has developed 05 rainwater collection tanks with a volume of 37 sqm each.
7. Builder has developed a green belt area along with one side of boundary wall of the project and a small- small area left over inside the project area.
8. A letter has been sent to the General Manager Water Works Department, Municipal Corporation, Mathura that the generated sewage of M/s S.J.P. Global Limited (Project Shri Radha Florence) is connected to 08 MLD STP through SPS Rukmini Vihar, Vrindavan, Mathura or not is Annexed as annexure -4.
9. A report has been sent to Board Headquarter Lucknow regarding the imposition of Environment compensation and show cause notice against the aforesaid Builder is Annexed as annexure -5.

Sandeep Purohit
TC

Anand B

[Signature]

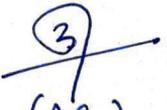
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हस्तान्तरण प्रपत्र

मथुरा-वृन्दावन विकास प्राधिकरण, मथुरा द्वारा स्वीकृत एवं निजी विकासकर्ताओं द्वारा विकसित 83 कॉलोनीयों का संयुक्त स्थलीय निरीक्षण मथुरा-वृन्दावन विकास प्राधिकरण एवं नगर निगम मथुरा-वृन्दावन के अभियन्ताओं द्वारा किया गया, जिनकी सूची एवं स्थलीय विवरण प्रपत्र के साथ संलग्न है। इन कॉलोनीयों की सड़क, सीवर, जलापूर्ति, मार्ग प्रकाश व्यवस्था, नाला एवं नाली, पार्क, ट्यूबवैल, ओवर हैड टैंक आदि समस्त अवस्थापना सम्बन्धी सेवाएँ को आज दिनांक 01.11.2021 को नगर निगम मथुरा-वृन्दावन द्वारा हस्तगत लिया गया।

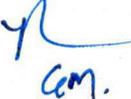












(काशालेन्द्र चौधरी)
अधिशारी अभियन्ता,
म०वृ०वि०प्रा०, मथुरा

सहायक अभियन्ता

नरेश कुमार
सहायक अभियन्ता (जल)
नगर निगम मथुरा-वृन्दावन

(एस० पी० मिश्रा)
अधिशारी अभियन्ता
नगर निगम मथुरा-वृन्दावन

1.11.2021
Secretary
सचिव
मथुरा-वृन्दावन विकास प्राधिकरण
मथुरा

प्रतिहस्ताक्षरित

मथुरा-वृन्दावन विकास प्राधिकरण
मथुरा

8.11.2021
नगर आयुक्त
नगर निगम मथुरा-वृन्दावन
मथुरा

36	कान्हा माखन वाटिका कालौनी	218/V 09-12-05	श्री अनिल अग्रवाल आदि पुत्र श्री गौरी शंकर, ख0नं0 159 से 161 एवं 163, मौजा तेहरा बाँगर, वृन्दावन।	इस कालोनी में सभी विकास कार्य पूर्ण है, जिसमें आवंटी निवास कर रहे है ।	1
37	आश्रम बिहार	113/V/07-08 11-12-07 07-08-09	श्री कपिल देव आदि, मै0 नन्दन कान्हा डवलपर्स, 1030, 1032, 1033, 1034, 1049, 1050, 1256 व 1257 मौजा सुनरख बांगर, वृन्दावन ।	इस कालोनी में सभी विकास कार्य पूर्ण है, जिसमें आवंटी निवास कर रहे है ।	1
38	बसेरा बैकुण्ठ	189/V/08-09 12-07-10	श्री रामकिशन अग्रवाल पुत्र श्री जयन्ती प्रसाद अग्रवाल, खसरा नं0 304, 313, 314, मौजा-तेहरा, वृन्दावन।	इस कालोनी में सभी विकास कार्य पूर्ण है, जिसमें आवंटी निवास कर रहे है ।	1
39	हरे कृष्णा गार्डन कालौनी	240/V/06-07 24-07-08	श्री रामकिशन अग्रवाल पुत्र स्व0 श्री जयन्ती प्रसाद अग्रवाल, खसरा नं0 1104 व 1105, मौजा सुनरख बांगर, वृन्दावन ।	इस कालोनी में सभी विकास कार्य पूर्ण है, जिसमें आवंटी निवास कर रहे है ।	1
40	शिवबालानाथ नगर,	23/V/01 27-07-02	श्रीमती झरना शाह, मौजा जयसिंहपुरा, मथुरा ।	इस कालोनी में सभी विकास कार्य पूर्ण है, जिसमें आवंटी निवास कर रहे है ।	1
41	श्री राधा फ्लोरेन्स वृन्दावन	104/V/10-11 10-05-11 22-09-11 15-05-12	श्री सुदीप अग्रवाल पुत्र श्री जमुना प्रसाद, ख0 नं0 844, 845, 846, 847, 850, 851, 867, 868, 869, 870 व 871, मौजा सुनरख बांगर, वृन्दावन।	इस कालोनी में सभी विकास कार्य पूर्ण है, जिसमें आवंटी निवास कर रहे है ।	1
42	आनन्द वाटिका कालौनी	41/V 31-07-01 30-01-03 06-10-04	मै0 शाह विल्डर्स आदि, ख0नं0 273, 275, 276, 278, 279, वृन्दावन बाँगर, वृन्दावन ।	इस कालोनी में सभी विकास कार्य पूर्ण है, जिसमें आवंटी निवास कर रहे है ।	2
43	आनन्द वाटिका एक्सटेंशन कालौनी	187/V 27-02-04 11-01-05	मै0 सहयोगी विल्डवेल प्रा0 लि0 श्रीमती रागनी शाह पुत्री श्री श्याम कुमार शाह, ख0नं0 279-पार्ट, 280, 281, एवं 282-पार्ट, वृन्दावन बाँगर, वृन्दावन ।	इस कालोनी में सभी विकास कार्य पूर्ण है, जिसमें आवंटी निवास कर रहे है ।	2

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22

Ranu Purohit <office.ranupurohit@gmail.com>

WRITTEN SUBMISSION ON BEHALF OF RESPONDENT NO.7 IN THE OF JASBIR SINGH VS. STATE OF UP & ORS. OA NO. 435 OF 2023

1 message

Ranu Purohit <office.ranupurohit@gmail.com>

Wed, Apr 30, 2025 at 6:49 PM

To: yagyawalkya singh <yagyawalkyasingh@gmail.com>, "rachit@rmlawchambers.in" <rachit@rmlawchambers.in>, judicial-ngt@gov.in

Dear Sir/Madam,

Please find attached a copy of the Written Submission on behalf of the R7 in the above captioned matter. Kindly consider it as a service.

--

Kind regards,

Ranu Purohit

Advocate-on-Record

Office: S-74, LGF
Greater Kailash-1
New Delhi- 110048
(M) +91-9560457997

Please spare a thought for the environment. Print this mail only if necessary.**CONFIDENTIALITY NOTE**

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 **FINAL WRITTEN SUBMISSION ON BEHALF OF R7.pdf**
4165K